सम्बद्ध विश्वविद्यालय के विनियमों से मेल खाते हए, मेडिकल कालेजों द्वारा बनाये जाते हैं ।

दिल्ली में जुलाई में हुए चिकित्सा शिक्षा सम्मेलन में सिफारिश की गई थी कि मेडिकल कालेज में दाखले के लिये घर्हक परीक्षा यथा सम्भव राज्य स्तर पर एक ही और एक जैसी होनी चाहिए और दाखले के मामले में उम्मीद-वारों ढारा ग्रार्हक परीक्षा में किये गये कार्य पर ही मुख्यत: विश्वास किया जाना चाहिए तथा ग्राखिल भारतीय स्वरूप की संस्याग्रों को छोड़ ग्रान्यों में दाखिले के लिये ग्रालग से कोई परीक्षा ग्रावश्यक नहीं है ।

f[THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No, Sir.

(b) Medical education is a 'State Subject'. The Medical Colleges are administered by the State Governments and are affiliated to the respective Universities. The procedure of admission into the Medical Colleges is regulated by the rules of admission which are drawn up by the Medical Colleges in keeping with the regulations of the affiliating Universities.

The Medical Education Conference held in July in Delhi recommended that the qualifying examination for entry into medical colleges should, as far as possible, be common and uniform at the State level and that in the matter of admission, reliance should mainly be placed on the performance of the candidates at the qualifying examination and no separate examination for admission is necessary except for Institutions of an All India character.]

### VICTORIA ZANANA HOSPITAL, DELHI

1362. SHRI SURAJ PRASAD: Will the Minister of HEALTH AND FAMILY PLAN-NING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Central Government has been drawn to a news-item published in the Statesman, Delhi Edition of July 17, 1970 to the effect that a delivery took place while the patients were waiting in a queue due to the misbehaviour of the Medical Superintendent of Victoria Zanana Hospital, Delhi.

†[] English translation.

(b) If the reply to part (a) above be in the affirmative, whether the Central Government has asked the Health Department of the Delhi Municipal Corporation to institute an enquiry into the matter; and

(c) if so, what action is being taken by the Municipal Corporation against the Medical Superintendent?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) Yes, Sir. But enquiry reveals that the contents of the news-item are not correct. The patient was examined by the doctor in the Gynaecological Out Patient Department and it was found that she was about to deliver. The patient delivered a female child on the gynaecological O.P.D. table attended to by a doctor and two staff nurses. Later she was removed to the Indoor ward of the Hospital.

(b) and (c) Do not arise.

### VOTING RIGHTS OF NATIONALISED BANKS

## 1803. SHRI SHYAM LAL YADAV: SHRI KUMBHA RAM ARYA:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have issued directives to the nationalised banks to exercise their voting rights in the case of shares pledged with them on advances above Rs. 50,000;

(b) if so, the impact thereof, on the growth of industry in the country; and

(c) what steps Government have taken so far for the meaningful exercise of those voting rights?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) With a view to discouraging the use of bank finance for cornering of shares and acquisition of control over well established companies, Government have decided that henceforward public sector banks will get shares pledged with them transferred to their names and will keep or exercise voting rights keeping the public interest in view in respect of shares so registered in their names. Moreover, no public sector bank shall grant advances against shares to a borrower hedged in by any condition on the exercise of voting rights 01 containing an obligation to issue proxies. The decision will not apply to cases where the overdraft limit against pledge of shares by a borrower from a particular bank does not exceed Rs. 50,000. It will also not apply in the case of advances to sharcbiokers unless the advance against any particular share runs beyond a period of three months. The Reserve Bank of India is expected slioitly to take appropriate I action to ensure i lai the other commercial banks follow a similar policy in this regard. Government, in i uvultatton with the Reserve Bank, are t .amining the question of evolving a proper machinery to ensure that the exercise of vo ng powers by banks as a result of this deci ion and by public financial institutions, /iz. Life; Insurance Corporation of India and Unit Trust of India which hold shaies in their investment portfolios, follows a uniform and consistent pattern based < n principles of sound public policy.

Government are of the view that this decision will be conducive to the healthy growth of corporate sector and create confidence and gcnei rl investment interest in it resulting in a it ore rapid industrial development in the rr intry.

#### LOAN TO GOVERNMENT EMPLOYEES FOR PURCHASE OF LAND AND FOR CONSTRUCTION OF HOUSES

## 1364. SHRI SHYAM LAL YADAV: SHRI KUMBHA RAM ARYA:

Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND JRBAN DEVELOPMENT be pleased to stati :

(a) whether it i. a fact that Government have recently launched a scheme under which Governmen .employees can get loans for the purchase if a plot of land in addition to the loan f r construction of a house; and

(b) if so, the details thereof?

THE MINIST1 R OF STATE IN THE MINISTRY OF IF\LTH AND FAMILY PLANNING AKD WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): (a) and (b) In accordance with the oi lei s issued on 23rd July, 1970, advances wi 1 now be admissible to eligible Central Government servants for constructing a n> w house (including the acquisition of a I litable plot of land for the purpose), either at the place of duty or at the place wheie the Government servant proposes to settle after retirement. While forwarding applh itions for house building advances partly foe the purchase of land and partly for constn ction of the house, the Heads of Departments are required to obtain and furnish an a tested copy of the letter from the seller if the plot to the effect that subject to tl e settlement and payment of the price, he is in a position to hand over the vacant possess on of a clearly demarcated developed plot of land to the applicant within a period of two months from the date of his (selkr's) letter. The Heads of Departments are also required to ensure at the time of examining such applications that the applicant will, prima-faae, be in a position to produce the sale-deed in respect of land within a period of two months from the date of drawal of the 1st instalment of the advance (which shall be 20 per cent of the sanctioned advance if the house proposed to be constructed is single-storeyed and 15 per cent of the sanctioned advance if the house to be constructed is double-storeyed). Where an applicant fails to finalise the transaction and produce the sale deed within 2 months of the drawal of the first instalment, or to submit plans, specifications and estimates for construction of the house within 6 months thereafter, he will be liable to refund the advance drawn, in one lump sum.

### PETROL PUMP LICENCES TO UNEMPLOYED ENGINEERS AND GRADUATES

# 1365. SHRI PRANAB KUMAR MUKHERJEE: CHAUDHARY A. MOHAMMAD: KUMARI SHANTA VASISHT:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether Government have any scheme to provide Petrol pumps to un-employed engineering graduates;

(b) if so, what are the terms and conditions of such offer; and

(c) how many petrol pumps have since been granted to the unemployed young graduates?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) Yes.

(b) The broad details of the scheme are given below: —

(i) Dealerships for retail outlets, for Kerosene/Light Diesel Oil and Indane (domestic and commercial use) will nor-mally be awarded to suitable unemployed engineers and graduates from recognised institutions.

(ii) Press notices for individual dealerships will be issued in two widely read daily newspapers, one English and the other a regional language newspaper.

(iii) Only applicants under 30 years of age will be eligible.

(iv) Applicants should belong to the lower income groups (i.e. family income upto around Rs. 10,000 per annum) and should belong to the civil district in which the dealership is to be operated or to contiguous civil districts (within the same State).